



2026:AHC:51221

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1423 of 2026

Sushma

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Shivendra Kumar Gupta
Counsel for Respondent(s)	: Prem Prakash Srivastava, C.S.C., Satish Chaturvedi

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Shivendra Kumar Gupta, learned counsel for the writ petitioner as well as Sri R.S. Umrao, learned Standing Counsel for the State and Sri P.P. Srivastava, learned counsel for the Bank.
2. Post entertaining of the writ petition on 03.03.2026, instructions have been produced by the learned Standing Counsel as well as Sri P.P. Srivastava, counsel for the Bank.
3. The case of the writ petitioner is that her husband who was working on the post of Constable since 1989 died on 04.08.2025. The writ petitioner raised his claim for insurance amount being PSP since despite letter dated 18.09.2025 of the Police Department addressed to the Bank the payments were not made so the present writ petition came to be preferred.
4. Learned Standing Counsel submits that already a communication has been made on 18.09.2025 followed by subsequent letters addressed to the Bank to make payment but the Bank has not made the payment.
5. Sri P.P. Srivastava counsel for the Bank submits that whatever might since the death of the husband of the writ petitioner was not accidental, thus, the writ petitioner is not entitled to the said benefits, however, he submits that a conscious decision would be taken by the Bank itself.
6. Considering the submission so made across the bar and after perusing the record, the writ petition stands **disposed of** requiring the third

respondent, Branch Manager, State Bank of India, Branch Khurja, District Bulandshahr to take a well informed decision on the claim set up by the writ petitioner within a period of two months from the date of production of certified copy of the order.

7. Instructions filed today are taken on record and marked as Appendix 'B'.

(Vikas Budhwar,J.)

March 12, 2026

Rajesh